

Re: Revision of Pension of BSNL employees- laid

SHRI P.R. NATARAJAN (COIMBATORE): When BSNL was formed on 01.10.2000, the employees of Telecom Department were enblock transferred to the new entity with the assurance that their pension will be paid by the Government. Necessary amendment was also made in the CCS (Pension) Rules, 1972 to ensure it. Accordingly the absorbed employees are being given pay and pension on IDA pay scales. Last pension revision was implemented from 01.01.2007 with 30% fitment, the maximum fitment recommended by the 2nd PRC. So the next pension revision was due from 01.01.2017 with 15% fitment recommended by the 3rd PRC. Unfortunately, initially the Government took the stand that pension revision is possible only after pay revision of BSNL employees and pay revision is being delayed due to the affordability condition stipulated by the 3rd PRC. Pension revision is no way linked to the pay revision of BSNL employee as pension is being given by the Government and the entire liability of pension lies with the Government after annulment of 60:40 condition in 2016. The pension contribution for the combined service of the absorbed BSNL pensioners have been paid to the Government at the maximum of their pay scales whereas the pension contribution from Central Government employees are being collected only according to the actual pay. Further, their counterparts, the Central Government pensioners were given pension revision with effect from 01.01.2016 as per the recommendations of 7th CPC. The assurance given to the absorbed BSNL employees of better prospects during the formation of BSNL thus stands violated. It is now understood that the Department of Telecommunication has decided to delink pension revision from wage revision. But the issue is further delayed as no decision on the fitment factor is taken. The absorbed BSNL pensioners are fully justified to get 15% fitment for pension revision due to the aforementioned facts. Therefore, urgent intervention of the Hon?ble Minister of Communications is warranted for early settlement of the long pending issue as thousands of pensioners have expired without getting the benefit and it is continuing. An early revision of pension w.e.f. 01.01.2017 is needed.

माननीय सभापति : मुझे जितनी जानकारी है, हाउस में पेपर्स लाने की अनुमति है, प्लेकार्ड्स की नहीं। माननीय मंत्री जी।

? (व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Hon. Speaker has directed very categorically. ? (Interruptions)

माननीय स्पीकर साहब ने डायरेक्शन दिया है कि प्लेकार्ड्स, तख्तियां लाकर प्रदर्शन नहीं करना है। ? (व्यवधान) इसलिए मैं आग्रह करता हूं कि आज जो इन्फॉर्मेशन मिल रही है और सारी दुनिया के डायस्पोरों से हमें फोन आ रहे हैं कि इस सदन के एक नेता और सदस्य श्री राहुल गांधी भारत का अपमान कर रहे हैं। ? (व्यवधान) He has cast aspersions on the hon. Speaker. ? (Interruptions)

स्पीकर के खिलाफ उन्होंने आरोप लगाया है। ? (व्यवधान) इतना ही नहीं ?Our mikes are not out of order; they are functioning, but you still can't switch them on.? यह क्या आरोप है? ? (व्यवधान) यह डायरेक्टली स्पीकर पर और इंस्टिट्यूशन पर आरोप है। इन्होंने बाहर जाकर कहा है कि This is the height of insult to the Parliament, Sir. यह करते हुए ये लोग इधर तख्तियां लेकर

अंदर आते हैं ? (व्यवधान) उन्होंने इतना ही नहीं कहा है, MPs who stand outside the Parliament, उनको भी अरेस्ट किया गया है। कहाँ अरेस्ट हुए हैं? ये झूठा आरोप दुनिया में और बाकी देशों में जाकर लगाते हैं? (व्यवधान) भारत एक सॉवरेन कंट्री है। बाकी देशों द्वारा इंटरवीन करना भारत के लिए घोर अपमान है। ? (व्यवधान) ऐसा करते हुए ये माफी मांगने के बजाए तख्तियां लेकर आ रहे हैं। तख्तियां लेकर आने वाले सदस्यों पर एक्शन होना चाहिए, यह हमारी डिमांड है। ? (व्यवधान)

माननीय सभापति : सभा की कार्यवाही गुरुवार, दिनांक 16 मार्च, 2023 को प्रातः ग्यारह बजे तक के लिए स्थगित की जाती है।

14.11 hrs

The Lok Sabha then adjourned till Eleven of the Clock on

Thursday, March 16, 2023/Phalgun 25, 1944 (Saka).

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